

ACT No. XII OF 1904.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

[Received the assent of the Governor General on the 9th September, 1904.]

An Act further to amend the Indian Emigration Act, 1883.

WHEREAS it is expedient further to amend the Indian Emigration Act, 1883; It is hereby enacted XXI of 18
as follows:

Short title.

1. This Act may be called the Indian Emigration (Amendment) Act, 1904.

Amendment of section 108, Act XXI of 1883.

2. In section 108 of the Indian Emigration Act, 1883, after the words and brackets "(if any)" the words and brackets "and on payment of such fees (if any)" shall be inserted. XXI of 18

Insertion of new section after section 112, Act XXI of 1883.

3. After section 112 of the said Act the following section shall be inserted, namely:

Application of Chapter to ports from which emigration is not lawful.

"112A. (1) Notwithstanding anything hereinbefore contained, the provisions of this Chapter shall also apply in the case of any port which the Governor General in Council may by notification in the Gazette of India specify in this behalf.

(2) For the purposes of the application of this Chapter at any port notified under sub-section (1),—

(a) such port shall be deemed to be a port from which emigration is lawful, and

(b) such officer as the Local Government may appoint in this behalf shall be deemed to be the Protector of Emigrants."